

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
COURT-I**

Item 16

IA No. 2276/2023, 2603/23
In

CP(IB) No. 291/Chd/Chd/2018
(Order Reserved on 29.03.2023)

Under Section 7 & 60(5), IBC 2016 R 11 NCLT

In the matter of:-

Edelweiss Asset Reconstruction Company Ltd. ...Petitioner-Financial Creditor

Vs.

Winsome Yarns Ltd. ...Respondent-Corporate Debtor

Present:- Mr. Amit Singh Chadha, Senior Advocate with Mr. Sugam Seth and Mr. Vipul Dharmani, Advocates for the Petitioner-Financial Creditor in main CP and applicant in IA No. 2276/2023 and Respondent in IA No. 2603/23.
Mr. Anand Chibbar, Senior Advocate with Mr. Vaibhav Sahni, Advocate for Respondent-Corporate Debtor in main CP and respondent in IA No. 2276/2023 and for the applicant in IA No. 2603/23.

IA No. 2603/23

The present application is stated to be filed for de-reserving the order dated 29.03.2023, but the same application has not been put before us. On the other hand, it is stated by the learned Senior Advocate for the respondent that he does not want to file the reply to this application. Registry is directed to put up the said application on the next date of hearing. Registry is directed to explain the reasons as to under what circumstances the application is not put up before the Bench despite it was listed in the cause list. Let the explanation of the concerned office Assistant be filed within one week, failing which appropriate action will be taken. List on 08.11.2023.

IA No. 2276/2023

List on 08.11.2023.

Sd/-

(Umesh Kumar Shukla)
Member (Technical)

November 06, 2023
PKA

Sd/-

(Harnam Singh Thakur)
Member (Judicial)